The Gujarat Ministers Salaries and Allowances Act, 1960

Act 6 of 1960

Keyword(s):
Maintenance, Minister and Deputy Minister, Residence

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 19th September 1960, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. VI OF 1960

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 22nd September 1960.)

An Act to provide for the salaries and allowances of the Minister of the Government of Gujarat and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Ministers of the Government of Gujarat
and other matters hereinafter appearing; it is hereby enacted in the Eleventh Year of Republic of India as follows:

1. (1) This Act may be called the Gujarat Ministers' Salaries and Allowances Act, 1960.

   (2) It shall be deemed to have come into force on the 1st day of May, 1960.

2. In this Act, unless there is anything repugnant in the subject or context:

   (a) "Maintenance" in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provision of electricity, gas and water;

   (b) "Minister" and "Deputy Minister" mean respectively a Minister and a Deputy Minister of the Government of Gujarat, and "Minister" includes the Chief Minister;

   (c) "Residence" includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof;

   (d) "Rules" and "orders" mean rules or orders respectively made under this Act.

3. There shall be paid to each Minister a salary of Rs. 1,100 per month.

4. (1) Each Minister shall be entitled, without payment of rent, to the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.

   (2) No charge shall fall on the Minister personally in respect of the maintenance of any residence provided under this section.

   (3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.

5. (1) The State Government may, from time to time, for the use of the Ministers purchase and provide motor cars and other suitable conveyances upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.

   (2) There shall also be paid to each Minister a conveyance allowance at the rate of Rs. 250 per month.

6. There shall be paid to each Deputy Minister a salary of Rs. 750 per month.

7. (1) Each Deputy Minister shall be entitled, without payment of rent, to the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 150 per month.

   (2) No charge shall fall on the Deputy Minister personally in respect of the maintenance of any residence provided under this section.

   (3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.

8. (1) The State Government may, from time to time, for the use of the Deputy Ministers purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.

   (2) There shall also be paid to each Deputy Minister a conveyance allowance at the rate of Rs. 250 per month.
9. The Ministers and Deputy Ministers shall be entitled to travelling and daily allowances while touring on public business and suitable residential accommodation at places visited by them on such business, at such rates and upon such conditions as may be determined by rules or orders.

10. Subject to rules or orders a Minister and a Deputy Minister and the members of the family of the Minister or the Deputy Minister as the case may be, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section “a member of the family” means the husband, wife, son, daughter, father, mother, brother or sister.

11. There shall be placed at the disposal of the Chief Minister a sum of Rs. 10,000 per year as sumptuary allowance.

12. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of members of the State Legislature, a Minister or a Deputy Minister shall not be entitled to receive any salary or allowances under such law, although he is a member of the Gujarat Legislative Assembly.

13. For the avoidance of doubt, it is hereby declared that a person shall not be disqualified for being chosen as, or for being a member of the Gujarat Legislative Assembly merely by reason of the fact that he holds the office of a Deputy Minister.

14. (1) The State Government may make rules or orders for carrying out the purposes of this Act.

(2) Any rule or order made under this section may be made so as to be retrospective to any date not earlier than the 1st May 1960.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

15. The Gujarat Ministers’ Salaries and Allowances Ordinance, 1960 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 24th April, 1972 is hereby published for general information.

N. C. BUCH,
Deputy Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT NO. 3 OF 1972.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 1st May 1972).

An Act to amend the Gujarat Ministers’ Salaries and Allowances Act, 1960.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Ministers’ Salaries and Allowances (Amendment) Act, 1972.

(2) It shall be deemed to have come into force on 17th March, 1972.

2. In section 4 of the Gujarat Ministers’ Salaries and Allowances Act, 1960 Amendment (hereinafter referred to as “the principal Act”), in sub-section (I), for the words “in Ahmedabad” the words “in Gandhinagar” shall be substituted.
3. In section 5 of the principal Act,—

(I) after sub-section (1), the following sub-section shall be inserted, namely:—

"(JA) Where, under sub-section (1), the State Government has provided for the use of the Ministers motor cars or other conveyances, it shall also provide to them, free of charge, the services of a driver for each such car or conveyance."

(2) in sub-section (2), for the figures "250" the figures "150" shall be substituted.

4. In section 7 of the principal Act, in sub-section (1), for the words "in Ahmedabad", the words "in Gandhinagar" shall be substituted.

5. In section 8 of the principal Act,—

(I) after sub-section (1), the following sub-section shall be inserted, namely:—

"(JA) Where, under sub-section (1), the State Government has provided for the use of the Deputy Ministers motor cars or other conveyances, it shall also provide to them, free of charge, the services of a driver for each such car or conveyance."

(2) in sub-section (2), for the figures "250" the figures "150" shall be substituted.

6. In section 14 of the principal Act, after sub-section (3), the following sub-

sections shall be added, namely:—

"(4) All rules and orders made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made and shall be subject to rescission by the State Legislature or such modifications as the State Legislature may make during the session in which they are so laid, or the session immediately following.

(5) Any rescission or modification so made by the State Legislature shall be published in the Official Gazette and shall thereupon take effect."
PART IV
Acts of the Gujarat Legislature and Ordinance promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 3rd November, 1973, is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.


(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th November, 1973).

An Act further to amend the Gujarat Ministers' Salaries and Allowances Act, 1960.

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat Ministers' Salaries and Allowances Short title. (Amendment) Act, 1973.
2. In clause "(b)" of section 2 of the Gujarat Ministers' Salaries and Allowances Act, 1960 (hereinafter referred to as "the principal Act"), for the words "Minister" includes the Chief Minister" the following shall be substituted, namely:

"Minister" includes—

(i) the Chief Minister,

(ii) the Deputy Chief Minister, and

(iii) Minister of State".

3. In section 3 of the principal Act,—

(1) after the words "per month" the words, letters and figures "and to each Minister of State a salary of Rs. 950 per month" shall be added;

(2) to the marginal note, the words "and Ministers of State" shall be added at the end.

4. In section 13 of the principal Act,—

(1) for the words "office of a Deputy Minister" the words "office of a Minister of State or of a Deputy Minister" shall be substituted;

(2) in the marginal note, for the words "Deputy Ministers" the words "Ministers of State and Deputy Ministers" shall be substituted.

5. The Gujarat Ministers' Salaries and Allowances (Amendment) Ordinance, Guj. Ord. 1 of 1973 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904, shall apply to such repeal as if that Ordinance were an enactment.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 13th October, 1980, is hereby published for general information.

N. B. PATEL,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 21 OF 1980.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 17th October, 1980.)

An Act further to amend the Gujarat Ministers' Salaries and Allowances Act, 1960.

It is hereby enacted in the Thirty-first Year of the Republic of India as follows:

1. This Act may be called the Gujarat Ministers' Salaries and Allowances (Amendment) Act, 1980.

2. In the Gujarat Ministers' Salaries and Allowances Act, 1960, in section 14, for sub-section (1), the following sub-section shall be substituted, namely:

"(1) The State Government may, by notification in the Official Gazette, make rules or orders for carrying out the purposes of this Act."

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